

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No.3466/2014
MA No.2963/2014**

New Delhi, this the 24th day of May, 2018

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Madan Pal S/o Late Sh. Amar Singh
Aged 39 years (Group) D Labour
Village : Bhuwapur,
Distt. Faridabad (Haryana)Applicant

(By Advocate: Mr. Padma Kumar S.)

Versus

1. Director of Printing
Through Ministry of Development
Nirman Bhawan, New Delhi.
2. Manager
Govt. of India Press,
NIT, Faridabad (Haryana) - Respondents

(By Advocate: Mr. Vidhya Sagar for Mr. H.K. Gangwani)

ORDER (ORAL)

Heard Mr. Padma Kr. S. the learned counsel for the applicant and Mr. Vidhya Sagar, learned proxy counsel for Mr. H.K. Gangwani on behalf of the respondents.

2. It is the contention of the counsel for the applicant that father of the applicant expired on 15.01.2000 and after the death of father the applicant's mother made representation for granting appointment to the applicant on compassionate ground. Learned counsel for the applicant has handed over a copy of the office memorandum dated 24.07.2017 issued by the Manager and also marked to the applicant, the relevant portion of the office memorandum dated 24.07.2017 is quoted as under:-

"The cases for compassionate appointment will be considered as per rule, once the vacancies become available for filling up under compassionate quota in future."

3. Per contra, learned counsel for the respondents states that the case of the applicant has already been considered and rejected the same by the minutes of the meeting of the Compassionate Appointment Committee, vide letter dated 21.10.2016 whereby the applicant has been considered and found not suitable for appointment on compassionate ground. We have also perused the office memorandum dated 24.07.2017 wherein the respondents themselves have agreed for considering the case of the applicant for appointment on compassionate ground whenever the future vacancies will become available under compassionate appointment quota. Accordingly, the OA is disposed of with a direction to the respondents to consider the case of the applicant for appointment on compassionate ground at the earliest meeting constituted for appointment on compassionate ground alongwith other applicants.

All pending MAs are disposed of accordingly.

**(Jasmine Ahmed)
Member (J)**

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